

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK NO.2, R.K.PURAM, NEW DELHI-110066
EXCISE APPEAL BRANCH

STAY Application No. : E/Stay/1483/2012
Appeal No. : E/1171/2012-EX[DB]

Dated: 16/08/2012

Assistant Registrar
C.E.S.T.A.T. New Delhi
To,

Arun Engg Works
Bharat Velvet Compound, safed Pool
Andheri-kurla Road, Mumbai-400072

Arun Engg Works

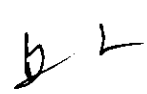
(Appellant)

VS

C.C.E.-Delhi - I

(Respondent)

I am directed to transmit herewith a certified copy of Final Order No. A/950/2012-EX[DB] , Stay Order No. SO/1275/2012 and dated 13/08/2012 passed by the Tribunal under section 35-C(1) of the Central Excise and Salt Act, 1944.


Assistant Registrar
EXCISE Appeal Branch

Copy To,

1. Respondent

C.C.E.-Delhi - I
GATE NO.2...C R BUILDING...I P
ESTATE, DELHI, 110109

2. Advocate(s) / Consultant(s):

V.Lakshmi Kumaran
5,Jangpura Extension,Link Road,New
Delhi-110014

3. C.D.R

4. Bar Association, CESTAT, New Delhi

5. Director Publications, Customs, Excise. I.P. Estate, New Delhi

6. M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, Opp. ICICI Bank of Defence Colony, New Delhi-3

7. Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

8. Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

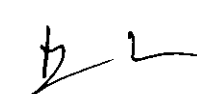
9. Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15

10. LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

11. TaxIndiaOnline.com Pvt. Ltd., Unit No. 1, 2nd Floor, Vasant Arcade, Nelson Mandela Road, Vasant Kunj, New Delhi - 110070

12. Office Copy

13. Gaurd File


Assistant Registrar
EXCISE Appeal Branch

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R. K. Puram, New Delhi.
Court No. 1

Date of hearing/decision: 13.08.2012

Hon'ble Sh. Justice Ajit Bharihoke, President
Hon'ble Sh. Rakesh Kumar, Member (Technical)

1.	Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982.	
2	Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	
3	Whether Their Lordships wish to see the fair copy of the Order?	
4	Whether Order is to be circulated to the Departmental authorities?	

Excise Appeal No. 1171 of 2012

Excise Stay Application No. 1483 of 2012

M/s Arun Engineering Works

Appellants

Vs.

CCE, New Delhi

Respondent

None for the appellants.

Sh. I. Baig, AR for the respondent.

Coram: Hon'ble Mr. Justice Ajit Bharihoke, President
Hon'ble Sh. Rakesh Kumar, Member (Technical)

STAY ORDER No. 1275/2012-EX (BR)
FINAL ORDER NO. A/950/2012-EX (BR)

No one appears on behalf of the appellant despite calls. Even hearing on 02.08.2012 no one appeared on behalf of the appellant despite of service of notice through registered A.D. post. It appears that appellant is not interested to pursue this appeal. Accordingly, appeal as well as stay application are dismissed for non-prosecution.

(Justice Ajit Bharihoke)
President

(Rakesh Kumar)
Member (Technical)

Pant